DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 12/81-ALC2/2019 DATED 18.09.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 12/81 of Norms Committee-II for the year 2019-20 held on 18.09.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri A. K. Mishra, AIA	MoS
2.	Shri Shaish Kumar, (TEC-1)	Consultant
3.	Shri V.C. Agarwal, (TEC-3)	Consultant
4.	Dr. Surendar Singh, Sr. Deputy Director	EEPC
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

i. Minutes of Meeting No.10/81 held on 21.08.2019 were circulated amongst the members on 02.09.2019 for comments. On receipt of comments, the minutes were uploaded on DGFT's website. Hence, the minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as below:

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

MEETING NUMBER: 12/81-ALC2/2019 **MEETING DATE:** 18.09.2019

1	**Case No.:1/23/81-ALC2/2017**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

2	**Case No.:2/8/81-ALC2/2013**	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

3	**Case No.:310/14/81-ALC2/2018**	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01028/AM19/	RLA File :07/24/040/00084/AM16/	Lic.No/Date:0710108384 17.06.2015	Approved
	Decision: The Committee considered the case as per agenda and decided to allow the import item with nil wastage as applied by the applicant as per written comments given by Consultant (TEC-1). RA concerned may take suitable consequential action accordingly.			

4	**Case No.:41/14/81-ALC2/2018**	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00759/AM19/	RLA File :10/24/040/00077/AM16/	Lic.No/Date:1010059340 10.12.2015	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY on 17.09.2019 for examination of the case. As per information, the case in under examination in MEITy. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

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Case No.:40/14/81-ALC2/2018	Party Name: ULTRA FOIL	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
HQ File :01/81/050/00758/AM19/	RLA File :05/24/040/00137/AM17/	Lic.No/Date:0510398870 22.06.2016	Approved

5 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 31.07.2019 for examination of the case. However, no comments are being furnished by DPIIT. The matter as deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76072090	ALU/ALU FOIL OPA 25 MIC/ALU 47 MIC/ PVC 60 MIC	50000.000 Kg	1	76071999	ALUMINIUM FOIL- 47 MIC	Allowed 1.05 Kg/Kg content in the export product excluding weight of adhesive
			2	39204900	PVC RIGID FILM-60 MIC	
			3	39209219	BOPA FILM (BI ORIENTED POLYAMID FILM) -25 MIC	

Note: RA to ask and endorse net quantities of the inputs in the export product net of adhesive.

RA concerned may take suitable consequential action accordingly.

Case No.:24/14/81-ALC2/2018	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
HQ File :01/81/050/00742/AM19/	RLA File :07/24/040/00075/AM17/	Lic.No/Date:0710110020 29.06.2016	Approved

6 **Decision:** The Committee considered the case as per agenda and decided to allow the import item **with nil wastage as applied** by the applicant as per written comments given by Consultant (TEC-1)

Note: The weight of export product at Sl. No. 7 should be 18 Kgs.

RA concerned may take suitable consequential action accordingly.

Case No.: 69/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date: 12/81-ALC2/2019 18.09.2019	**Status:**
HQ File :01/81/050/00451/AM19/	RLA File :07/24/040/00101/AM17/	Lic.No/Date:0710110119 19.07.2016	Approved

7 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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	Case No.:27/14/81-ALC2/2018	Party Name: PRIYANKA INDIA PVT.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00745/AM19/	RLA File :05/24/040/00191/AM17/	Lic.No/Date:0510399289 01.08.2016	Approved

8

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 13.09.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	HOUSEHOLD UTENSILS MADE FROM NON-MAGNETIC STAINLESS STEEL CIRCLES OF GRADE 430	98181.820	72199090	NON-MAGNETIC STAINLESS STEEL CIRCLES of relevant size	1.02 Kg/Kg content in the export product

Note: Grade and thickness to match in import & export product.

RA concerned may take suitable consequential action accordingly.

	Case No.:32/14/81-ALC2/2018	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00750/AM19/	RLA File :10/24/040/00060/AM17/	Lic.No/Date:1010059610 19.09.2016	Deferred

9

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY on 17.09.2019 for examination of the case. As per information, the case in under examination in MEITy. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

	Case No.:10/11/81-ALC2/2018	Party Name: MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00626/AM19/	RLA File :04/24/040/00128/AM17/	Lic.No/Date:0410162481 09.11.2016	Deferred

10

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by final reminder on 13.05.2019. However, the applicant sough some more time to furnish the requisite information. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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	Case No.: 93/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
11	HQ File :01/81/050/00475/AM19/	RLA File :07/24/040/00205/AM17/	Lic.No/Date:0710110653 16.11.2016	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.:186/14/81-ALC2/2018	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
12	HQ File :01/81/050/00904/AM19/	RLA File :07/24/040/00241/AM17/	Lic.No/Date:0710110879 02.01.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to allow the import item with nil wastage as applied by the applicant as per written comments given by Consultant (TEC-1). RA concerned may take suitable consequential action accordingly.			

	Case No.:197/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date: 12/81-ALC2/2019 18.09.2019	**Status:**
13	HQ File :01/81/050/00915/AM19/	RLA File :07/24/040/00272/AM17/	Lic.No/Date:0710110885 02.01.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.:38/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
14	HQ File :01/81/050/00420/AM19/	RLA File :07/24/040/00327/AM17/	Lic.No/Date:0710111037 31.01.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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15	**Case No.:283/14/81-ALC2/2018**	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01001/AM19/	RLA File :10/24/040/00118/AM17/	Lic.No/Date:1010059735 15.03.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 16.09.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

16	**Case No.:60/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00442/AM19/	RLA File :07/24/040/00091/AM18/	Lic.No/Date:0710111859 05.07.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

17	**Case No.:60/14/81-ALC2/2018**	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00778/AM19/	RLA File :07/24/040/00118/AM18/	Lic.No/Date:0710111973 04.08.2017	Approved

Decision: The Committee considered the case as per agenda and decided to allow the import item with nil wastage as applied by the applicant as per written comments given by Consultant (TEC-1).

RA concerned may take suitable consequential action accordingly.

18	**Case No.:140/14/81-ALC2/2018**	Party Name: KUMAR STEELS INC	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00858/AM19/	RLA File :05/23/040/00159/AM18/	Lic.No/Date:0510403616 08.08.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 13.09.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73239420	Table, Kitchen & Other Household Articles Made Of Stainless Steel With Or Without	147364.000 Kg	72199090	COLD ROLLED STAINLESS STEEL	1.02 Kg/Kg content in the export product

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	Handle/Lid/Antiskid Gasket Irrespctive Of What Material The Handle/ Lid/ Antiskid Gasket Has Been Made Of. Made From Stainless Steel Cold Rolled Circles Of Relevant Thickness. Grade : 201			CIRCLES **of relevant size**	

Note: Grade and thickness to match in import & export product.

RA concerned may take suitable consequential action accordingly.

19	**Case No.: 159/14/81-ALC2/2018**	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00877/AM19/	RLA File :07/24/040/00191/AM18/	Lic.No/Date:0710112310 26.10.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 16.09.2019 for examination of the case. However, comments are awaited. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

20	**Case No.: 83/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00465/AM19/	RLA File :07/24/040/00153/AM18/	Lic.No/Date:0710112320 27.10.2017	Withdraw

Decision: The Committee considered the case as per agenda and noted that the case is already approved in Meeting No. 11/81-ALC2/2019 04.09.2019. Hence, the Committee decided to withdraw the case from the agenda.

The case stands withdrawn

21	**Case No.: 92/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00474/AM19/	RLA File :07/24/040/00220/AM18/	Lic.No/Date:0710112408 14.11.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.09.2019 given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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22	**Case No.: 91/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00473/AM19/	RLA File :07/24/040/00230/AM18/	Lic.No/Date:0710112465 27.11.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.09.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

23	**Case No.:7/21/81-ALC2/2017**	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

24	**Case No.:43/3/81-ALC2/2018**	Party Name: GRAVITA INDIA LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00120/AM19/	RLA File :13/24/040/00046/AM18/	Lic.No/Date:1310048823 04.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter dated 03.06.2019 has not yet been received. However, the matter was deliberated in the meeting and the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

25	**Case No.:362/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01080/AM19/	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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26	**Case No.: 33/5/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00241/AM19/	RLA File :34/24/040/00291/AM18/	Lic.No/Date:3410043830 24.01.2018	Withdrawn
	Decision: The Committee considered the case as per agenda and noted that the applicant informed vide email dated 17.09.2019 that no export made against the above AA & they are ready to pay duty plus interest. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Vadodara. RA Concerned may take consequential action as per procedure. The Case is withdrawn.			

27	**Case No.:3/2/81-ALC2/2018**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

28	**Case No.:34/5/81-ALC2/2018**	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00242/AM19/	RLA File :34/24/040/00315/AM18/	Lic.No/Date:3410043899 19.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019 followed by reminders on 19.07.2019. The applicant vide email dated 24.06.2019 informed that the requisite information has already been furnished. However, no such information found received. Another reminder was sent on 12.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

29	**Case No.:40/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00422/AM19/	RLA File :07/24/040/00302/AM18/	Lic.No/Date:0710112899 28.02.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.09.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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30	**Case No.:43/8/81-ALC2/2018**	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00425/AM19/	RLA File :07/24/040/00317/AM18/	Lic.No/Date:0710112925 05.03.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.09.2019 given by Consultant (TEC-1). (Copy enclosed)
RA concerned may take suitable consequential action accordingly.

31	**Case No.:2/1/81-ALC2/2018**	Party Name: KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that there is variation in sizes of the import and export products. Hence, the Committee decided to seek from the applicant to furnish exact details of sizes.
The case stands deferred.

32	**Case No.: 80/14/81-ALC2/2018**	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00798/AM19/	RLA File :05/23/040/00013/AM19/	Lic.No/Date:0510406116 13.04.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 13.09.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85364900	RELAY	200000.000 Number	1	74199930	743-KFDR-001-A - Spring Blade	Net to Net as per GN-4
			2	74199930	743-KFDR-002-A - Spring Blade	
			3	74199930	743-KFDR-003-A - Spring Blade	
			4	85389000	KSTK-B8020-20SO-01-Silver Alloy Contacts	
			5	85389000	KSTK-C8015-34SO-01 - Silver Alloy Contacts	
			6	85051900	740-MGNT-001-A - Magnet non Magnetised	
			7	73209090	Brazing Tin (Strips)	Up to 0.4% of FoB value

RA concerned may take suitable consequential action accordingly.

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33	**Case No.:82/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00800/AM19/	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

34	**Case No.:124/14/81-ALC2/2018**	Party Name: SHRI PARSHAVNATH IMPEX (INDIA)	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00842/AM19/	RLA File :05/24/040/00005/AM19/	Lic.No/Date:0510406338 08.05.2018	Approved
	Decision: The Committee considered the case as per agenda. On the basis of written comments dated 13.09.2019 given by Consultant (TEC-3), the Committee decided to allow the quantity of import item 1.02 Kg/Kg content in the export product with the condition that **grade and thickness of import product used in manufacture of resultant product to conform.** RA concerned may take suitable consequential action accordingly.			

35	**Case No.:114/3/81-ALC2/2018**	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitY has sought certain information from the applicant vide email dated 22.07.2019 followed by reminder dated 07.08.2019. However, the requisite information is still awaited. Hence, the Committee decided to wait for the comments. The case stands deferred.			

36	**Case No.:87/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00805/AM19/	RLA File :07/24/040/00016/AM19/	Lic.No/Date:0710113297 17.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 16.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

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37	**Case No.:126/5/81-ALC2/2018**	Party Name: SIEMENS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00334/AM19/	RLA File :03/95/040/00094/AM19/	Lic.No/Date:0310821041 17.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 26.06.2019 & 06.08.2019 for examination of the case. However, no comments have been received yet. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

38	**Case No.:98/14/81-ALC2/2018**	Party Name: APL METALS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00816/AM19/	RLA File :02/24/040/00051/AM19/	Lic.No/Date:0210208524 25.06.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 17.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

39	**Case No.:111/14/81-ALC2/2018**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00829/AM19/	RLA File :07/24/040/00084/AM19/	Lic.No/Date:0710113582 13.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the replyof deficiency letters dated 19.06.2019 & 31.08.2019 furnished by the applicantisdeficient & irrelevant as informed by Consultant (TEC-3). Therefore, the Committee decided to seek from the applicant to furnish specific reply of the following information as per advice of Consultant (TEC-3): 1. Calculation of raw material with justification. 2. Use of each raw material. The case stands deferred.			

40	**Case No.:110/5/81-ALC2/2018**	Party Name: POLYNOVA INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00318/AM19/	RLA File :03/95/040/00089/AM19/	Lic.No/Date:0310822367 17.07.2018	Deferred
	Decision: The Committee considered the case as per agenda. Consultant (TEC-1) informed that :			

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1. The material balance submitted vide letterdated 19.08.2019 is not correct as net weight of imported raw material indicated does not match with weight of export product for both the items. Also, there is no indigenous input.
2. The applicant has not provided stage-wise wastage in Graphite foil & justification for 15% wastage.

Therefore, the Committee decided to ask from the applicant to provide clarification for the above mentioned deficiencies.
The case stands deferred.

41	**Case No.:133/5/81-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00341/AM19/	RLA File :03/95/040/00331/AM19/	Lic.No/Date:0310822348 17.07.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/7/2019-TSW dated 29.08.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

42	**Case No.:146/5/81-ALC2/2018**	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00354/AM19/	RLA File :32/24/040/00020/AM19/	Lic.No/Date:3210078574 18.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 05.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

43	**Case No.:122/14/81-ALC2/2018**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00840/AM19/	RLA File :07/24/040/00096/AM19/	Lic.No/Date:0710113626 24.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the replyof deficiency letters dated 19.06.2019 & 31.08.2019 furnished by the applicant isdeficient & irrelevant as informed by Consultant (TEC-3). Therefore, the Committee decided to seek from the applicant to furnish specific reply of the following information as per advice of Consultant (TEC-3): 1. Calculation of raw material with justification. 2. Use of each raw material. The case stands deferred.			

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	Case No.:129/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00847/AM19/	RLA File :07/24/040/00095/AM19/	Lic.No/Date:0710113625 24.07.2018	Deferred
44	**Decision:** The Committee considered the case as per agenda and noted that the replyof deficiency letters dated 19.06.2019 & 31.08.2019 furnished by the applicant isdeficient & irrelevant as informed by Consultant (TEC-3). Therefore, the Committee decided to seek from the applicant to furnish specific reply of the following information as per advice of Consultant (TEC-3): 1. Calculation of raw material with justification. 2. Use of each raw material. The case stands deferred.			

	Case No.:108/10/81-ALC2/2018	Party Name: APL METALS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
45	HQ File :01/81/050/00589/AM19/	RLA File :02/24/040/00069/AM19/	Lic.No/Date:0210208615 01.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.:18/10/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
46	HQ File :01/81/050/00499/AM19/	RLA File :03/95/040/00359/AM19/	Lic.No/Date:0310822770 01.08.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/7/2019-TSW dated 29.08.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.:5/10/81-ALC2/2018	Party Name: MODISON METALS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
47	HQ File :01/81/050/00486/AM19/	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI to expedite the comments. The case stands deferred.			

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	Case No.:126/14/81-ALC2/2018	Party Name: RAINTECH INTERNATIONAL(INDIA)	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00844/AM19/	RLA File :05/24/040/00280/AM19/	Lic.No/Date:0510407490 08.08.2018	Approved
48	**Decision:** The Committee considered the case as per agenda. On the basis of written comments dated 13.09.2019 given by Consultant (TEC-3), the Committee decided to allow the quantity of import item 1.02 Kg/Kg content in the export product with the condition that **grade and thickness of import product used in manufacture of resultant product to conform.** RA concerned may take suitable consequential action accordingly.			

	Case No.:124/10/81-ALC2/2018	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Deferred
49	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.:42/10/81-ALC2/2018	Party Name: VARDHMAN IMPEX	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00523/AM19/	RLA File :05/24/040/00281/AM19/	Lic.No/Date:0510407475 08.08.2018	Deferred
50	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 03.06.2019 followed by reminders on 11.07.2019 & 05.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:34/10/81-ALC2/2018	Party Name: SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00515/AM19/	RLA File :05/24/040/00289/AM19/	Lic.No/Date:0510407526 14.08.2018	Approved
51	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 25.06.2019 for examination of the case. However, no comments are being furnished by MSME. The matter as deliberated in the meeting andon the basis of inputs given by Technical Authorities, the Committee decided to allow the quantity of import item 1.02 Kg/Kg content in the			

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export product with the condition that **grade and thickness of import product used in manufacture of resultant product to conform.**

RA concerned may take suitable consequential action accordingly.

52	**Case No.:130/14/81-ALC2/2018**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00848/AM19/	RLA File :07/24/040/00113/AM19/	Lic.No/Date:0710113742 23.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the replyof deficiency letters dated 19.06.2019 & 31.08.2019 furnished by the applicant isdeficient & irrelevant as informed by Consultant (TEC-3). Therefore, the Committee decided to seek from the applicant to furnish specific reply of the following information as per advice of Consultant (TEC-3): 1. Calculation of raw material with justification. 2. Use of each raw material. The case stands deferred.			

53	**Case No.:6/10/81-ALC2/2018**	Party Name: OETIKER INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00487/AM19/	RLA File :03/95/040/00534/AM19/	Lic.No/Date:0310823417 29.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

54	**Case No.:102/10/81-ALC2/2018**	Party Name: LALBABA SEAMLESS TUBES PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00583/AM19/	RLA File :02/24/040/00086/AM19/	Lic.No/Date:0210208674 04.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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	Case No.:105/10/81-ALC2/2018	Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00586/AM19/	RLA File :04/24/040/00051/AM19/	Lic.No/Date:0410164657 07.09.2018	Deferred
55	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:112/10/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00593/AM19/	RLA File :07/24/040/00150/AM19/	Lic.No/Date:0710113849 17.09.2018	Deferred
56	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:45/10/81-ALC2/2018	Party Name: PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00526/AM19/	RLA File :05/24/040/00573/AM17/	Lic.No/Date:0510407901 26.09.2018	Deferred
57	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by final reminder on 20.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:155/14/81-ALC2/2018	Party Name: DYNAMIC CABLES LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
58	HQ File :01/81/050/00873/AM19/	RLA File :13/24/040/00105/AM19/	Lic.No/Date:1310049087 01.10.2018	Approved
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 16.09.2019 for examination of the case. However, the matter as deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities as under:			

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ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85446090	3C*50+55+25SQMM 1.1 KV LT XLPE INSULATED AERIAL BUNCH CABLE WITH INSULATED MESSENGER WIRE	31.000 Kilometer	1	76051100	ALUMINIUM WIRE ROD	1.01 Kg/Kg content in the export product
			2	39019090	XLPE COMPOUND	1.05 Kg/Kg content in the export product

Note : The party will account for the net content of both the imported items in export product.

RA concerned may take suitable consequential action accordingly.

59	**Case No.:4/10/81-ALC2/2018**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00485/AM19/	RLA File :09/24/040/00295/AM19/	Lic.No/Date:0910066707 03.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.
The case stands deferred.

60	**Case No.:156/14/81-ALC2/2018**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00874/AM19/	RLA File :07/24/040/00162/AM19/	Lic.No/Date:0710113957 04.10.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 9, 11 & 11(a) of the Standard Deficiency Format.

The case stands deferred.

61	**Case No.: 165/14/81-ALC2/2018**	Party Name: GRAVITA INDIA LTD	Meet No/Date: 12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00883/AM19/	RLA File :13/24/040/00107/AM19/	Lic.No/Date:1310049094 05.10.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 17.09.2019 for examination of the case. However, the matter was deliberated in the meeting and the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting.
The case stands deferred.

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62	**Case No.: 168/14/81-ALC2/2018**	Party Name: R.R. PIGMENTS PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00886/AM19/	RLA File :13/24/040/00102/AM19/	Lic.No/Date:1310049097 08.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was referred to MSME on 17.09.2019 for examination of the case. However, no comments have been received. The matter was deliberated in the meeting and the Committee decided to call the applicant for personal hearing to explain the case. RA concerned may take suitable consequential action accordingly.			

63	**Case No.:133/10/81-ALC2/2018**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00614/AM19/	RLA File :34/24/040/00073/AM19/	Lic.No/Date:3410044569 10.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been sent to Consultant (TEC-3) on 18.09.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

64	**Case No.:79/10/81-ALC2/2018**	Party Name: SWASTIK METAL ROLLING MILLS	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00560/AM19/	RLA File :31/83/040/00108/AM19/	Lic.No/Date:3110067192 10.10.2018	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 07.01.2019 for examination of the case. However, no comments are being furnished by MSME. The matter as deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76151030	Table kitchen and other household articles made of Aluminium Aluminium tensils.	4615.000 Kg	76071190	Aluminium Foil	1.10 Kg/Kg content in the export product

Note : Grade and thickness of imported product used in the resultant product to conform.
RA concerned may take suitable consequential action accordingly.

65	**Case No.:173/14/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00891/AM19/	RLA File :03/94/040/00615/AM19/	Lic.No/Date:0310824393 11.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply has			

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been sent to Consultant (TEC-3) on 16.09.2019 for examination of the case. Therefore, the Committee decided to wait for comments.
The case stands deferred.

	Case No.:63/10/81-ALC2/2018	Party Name: SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00544/AM19/	RLA File :03/95/040/00764/AM19/	Lic.No/Date:0310824725 26.10.2018	Approved

66 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85469090	Electrical Insulators of any Material Heater Insulator Thickness Range 1.00mm to 120.00 mm Insulating material	20270.270 KG	39219099	Glass Fibre Polyester Sheet **of relevant thickness**	1.25 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

	Case No.:54/12/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00692/AM19/	RLA File :07/24/040/00189/AM19/	Lic.No/Date:0710114069 30.10.2018	Deferred

67 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.
The case stands deferred.

	Case No.:178/14/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT LTD.,	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00896/AM19/	RLA File :07/24/040/00188/AM19/	Lic.No/Date:0710114068 30.10.2018	Deferred

68 **Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

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69	**Case No.:22/11/81-ALC2/2018**	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00638/AM19/	RLA File :31/83/040/00120/AM19/	Lic.No/Date:3110067220 30.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.06.2019 followed by final reminder on 20.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

70	**Case No.:114/10/81-ALC2/2018**	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00595/AM19/	RLA File :04/24/040/00167/AM19/	Lic.No/Date:0410164830 30.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 17.09.2019 has been sent to Consultant (TEC-3) on 18.09.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

71	**Case No.:180/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00898/AM19/	RLA File :07/24/040/00191/AM19/	Lic.No/Date:0710114090 01.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitY has sought the certain information from the applicant vide letter. No.: 17(28)/2019-IPHW dated 14.08.2019. It is informed that the party has submitted the reply to the same and the case is under examination. The case stands deferred.			

72	**Case No.:56/10/81-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00537/AM19/	RLA File :03/95/040/00683/AM19/	Lic.No/Date:0310824865 01.11.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/7/2019-TSW dated 29.08.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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73	**Case No.:202/14/81-ALC2/2018**	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00920/AM19/	RLA File :08/24/040/00246/AM19/	Lic.No/Date:0810143844 13.11.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019 followed by final reminder on 24.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

74	**Case No.:91/10/81-ALC2/2018**	Party Name: REFORM TOOLS PVT. LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00572/AM19/	RLA File :02/24/040/00119/AM19/	Lic.No/Date:0210208801 16.11.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 16.09.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

75	**Case No.:53/10/81-ALC2/2018**	Party Name: VISHAL STEELS	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00534/AM19/	RLA File :03/95/040/00864/AM19/	Lic.No/Date:0310825271 28.11.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73064000	S.S.PIPES (GRADE-304)	14830.000 Kg	72191300	S.S.COILS (GRADE-304)	1.05 Kg/Kg content in the export product
73071900	S.S.FITTINGS (GRADE-304)	4460.000 Kg	72191300	S.S.COILS (GRADE-304)	1.10 Kg/Kg content in the export product

Note: Grade and thickness to match in import & export product.

RA concerned may take suitable consequential action accordingly.

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	Case No.:71/10/81-ALC2/2018	Party Name: SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00552/AM19/	RLA File :03/95/040/00913/AM19/	Lic.No/Date:0310825416 05.12.2018	Approved

76 **Decision:** The Committee considered the case as per agenda and noted that the case was referred to DPIIT for examination. However, no comments are being furnished by DPIIT. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85469090	Electrical Insulators of any Material Heater Insulator Thickness Range 1 mm to 120 mm Insulating Material	20270.270 Number	39219099	Glass Fibre Polyester Sheet **of relevant thickness**	1.25 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

	Case No.:207/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
77	HQ File :01/81/050/00925/AM19/	RLA File :07/24/040/00229/AM19/	Lic.No/Date:0710114294 18.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that MeitY has sought the certain information from the applicant vide letter. No.: 17(29)/2019-IPHW dated 14.08.2019. It is informed that the party has submitted the reply to the same and the case is under examination.

The case stands deferred.

	Case No.:208/14/81-ALC2/2018	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
78	HQ File :01/81/050/00926/AM19/	RLA File :07/24/040/00228/AM19/	Lic.No/Date:0710114295 18.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that MeitY has sought the certain information from the applicant vide letter. No.: 17(30)/2019-IPHW dated 14.08.2019. It is informed that the party has submitted the reply to the same and the case is under examination.

The case stands deferred.

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79	**Case No.:15/11/81-ALC2/2018**	Party Name: ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00631/AM19/	RLA File :02/24/040/00136/AM19/	Lic.No/Date:0210208861 20.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

80	**Case No.:230/14/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00948/AM19/	RLA File :05/23/040/00440/AM19/	Lic.No/Date:0510409209 07.01.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-3) (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

81	**Case No.:231/14/81-ALC2/2018**	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00949/AM19/	RLA File :02/24/040/00142/AM19/	Lic.No/Date:0210208903 07.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 17.09.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

82	**Case No.:378/14/81-ALC2/2018**	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 21.06.2019 followed by reminder on 05.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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83	**Case No.:237/14/81-ALC2/2018**	Party Name: JINDAL SAW LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00955/AM19/	RLA File :05/23/040/00454/AM19/	Lic.No/Date:0510409268 09.01.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-3) (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

84	**Case No.:1/14/81-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00719/AM19/	RLA File :03/95/040/00868/AM19/	Lic.No/Date:0310826355 14.01.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/7/2019-TSW dated 29.08.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

85

Case No.:248/14/81-ALC2/2018	Party Name: ARMOR PLAST LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
HQ File :01/81/050/00966/AM19/	RLA File :07/24/040/00245/AM19/	Lic.No/Date:0710114425 18.01.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 16.09.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	ARTICLES MADE OF STAINLESS STEEL **TUBES** (Net Content of Import item in Export Product 318409.52 FEET)	318409.500 Foot	73069090	17-7PH Stainless Steel Tubing	1.02Kgs/Kg content in the export product

Note:

1. **Grade & diameter of SS to match in import & export items.**
2. **The word "Tubes" may be added in the description of the export item.**

RA concerned may take suitable consequential action accordingly.

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86	**Case No.:257/14/81-ALC2/2018**	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00975/AM19/	RLA File :05/24/040/00603/AM19/	Lic.No/Date:0510409464 24.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

87	**Case No.:261/14/81-ALC2/2018**	Party Name: CMI ENERGY INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00979/AM19/	RLA File :05/23/040/00433/AM19/	Lic.No/Date:0510409502 29.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019 and followed by final reminder on 12.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

88	**Case No.:264/14/81-ALC2/2018**	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00982/AM19/	RLA File :03/94/040/00931/AM19/	Lic.No/Date:0310826718 30.01.2019	Deferred
	Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant's reply dated 16.05.2019 is deficient due to the following reason: 1. The reply to Sl. No. 11 of SDF is not supported by calculations. Therefore, the Committee decided to ask from the applicant to provide clarification for the above mentioned deficiency. The case stands deferred.			

89	**Case No.:263/14/81-ALC2/2018**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00981/AM19/	RLA File :02/24/040/00160/AM19/	Lic.No/Date:0210208946 30.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 17.09.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

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90	**Case No.:284/14/81-ALC2/2018**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01002/AM19/	RLA File :03/94/040/00976/AM19/	Lic.No/Date:0310826973 11.02.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

91	**Case No.:282/14/81-ALC2/2018**	Party Name: GRUNER INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01000/AM19/	RLA File :05/23/040/00495/AM19/	Lic.No/Date:0510409632 11.02.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.04.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510409257 dated 09.01.2019 in meeting No.01/81 held on 10.04.2019 on the basis of inputs given by Technical Authorities as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85364900	RELAY	400000.000 Number	1	74199930	743-KFDR-001-A - Spring Blade	Net to Net **as per GN-4**
			2	74199930	743-KFDR-002-A - Spring Blade	
			3	74199930	743-KFDR-003-A - Spring Blade	
			4	85389000	KSTK-B8020-20SO-01-Silver Alloy Contacts	
			5	85389000	KSTK-C8015-34SO-01 - Silver Alloy Contacts	
			6	85051900	740-MGNT-001-A - Magnet non Magnetised	
			7	73209090	Brazing Tin (Strips)	

Note: Grade, Model & Technical Specifications of the items imported & that used in the resultant product to conform.

RA concerned may take suitable consequential action accordingly.

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	Case No.:285/14/81-ALC2/2018	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01003/AM19/	RLA File :02/24/040/00166/AM19/	Lic.No/Date:0210208972 12.02.2019	Deferred
92	**Decision:** The Committee considered the case as per agenda and noted that Consultant (TEC-3) vide written comments dated 17.09.2019 has recommended as under: Export Product 2-Copper insert Collector bars containing 876 MT of Cu rods Import for the above : 876 MT with the condition to delete 'Plates' from the description. Consultant (TEC-3) further stated that for Export Product 1 i.e. **'Collector Bars: Rectangular Hot Rolled Bar (Collector Bar) / Square Hot Rolled Bar (Collector Bar) / Round Hot Rolled Anode Bar / Anode Stub / Anode Pin'** and Import Product 1, i.e. **'Non-alloy Steel Slabs'** MoS may be consulted. Hence, the Committee decided to refer the case to MoS for further comments. The case stands deferred.			

	Case No.:290/14/81-ALC2/2018	Party Name: POONAM ENTERPRISES,	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01008/AM19/	RLA File :03/95/040/01088/AM19/	Lic.No/Date:0310827051 14.02.2019	Deferred
93	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.06.2019 and followed by final reminder on 27.07.2019. However, the applicant vide email dated 27.07.2019 some more time to furnish the reply. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:291/14/81-ALC2/2018	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
94	HQ File :01/81/050/01009/AM19/	RLA File :07/24/040/00260/AM19/	Lic.No/Date:0710114552 14.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

95	**Case No.:295/14/81-ALC2/2018**	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File	RLA File	Lic.No/Date:0710114562	Deferred

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:01/81/050/01013/AM19/	:07/24/040/00267/AM19/	15.02.2019	

Decision: The Committee considered the case as per agenda and noted that MeitY has sought the following information from the applicant vide letter. No.: 17(31)/2019-IPHW dated 22.08.2019:

1. Details of export product.
2. Quantity of import item required for manufacturing one unit of export product for each export item separately.
3. Wastage claimed in manufacturing process.
4. Justification of wastage.

The case stands deferred.

	Case No.:298/14/81-ALC2/2018	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	Deferred

96 **Decision:** The Committee considered the case as per agenda and noted that MeitY has sought the following information from the applicant vide letter. No.: 17(14)/2019-IPHW dated 25.06.2019 followed by reminder dated 09.08.2019:

1. Details of export & import items & its applications.
2. Quantity of import item required for manufacturing one unit of export product for each export item separately.
3. Wastage claimed in manufacturing process.
4. Justification of wastage.

The case stands deferred.

	Case No.:305/14/81-ALC2/2018	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01023/AM19/	RLA File :05/23/040/00501/AM19/	Lic.No/Date:0510409773 25.02.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 17.09.2019 given by Consultant (TEC-3) as under:

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ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73063090	GALVANISED STEEL PIPE/ TUBES (ROUND/ CIRCULAR) **Made of CR steel sheet/plate**	500.000 MT	72091790	COLD ROLLED STEEL **SHEET/PLATE IN** COILS IN FULL HARD (THICKNESS 0.5MM TO 1 MM) Grade of steel 08KP	As per **SION C1984**

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				acc to GOST 1050-88	
73066100	GALVANISED STEEL PIPES/ TUBES (SQUARE/ RECTANGULAR) **Made of CR steel sheet/plate**	500.000 MT	72091690	COLD ROLLED STEEL **SHEET/PLATE IN** COILS IN FULL HARD (THICKNESS 1 MM TO 3 MM) GRADE OF STEEL 08KP acc to GOST 1050-88	

Note:

1. **Grade and thickness of steel to match in import & export items.**
2. **The words "Made of CR steel sheet/plate" may be added in the description of the export items.**
3. **The words 'SHEET/PLATE IN' may be added in the description of the import items.**

RA concerned may take suitable consequential action accordingly.

	Case No.:22/2/81-ALC2/2019	Party Name: PRECISION METALS	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01108/AM19/	RLA File :03/95/040/01266/AM19/	Lic.No/Date:0310827315 26.02.2019	Deferred
98	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 20.06.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

	Case No.:383/14/81-ALC2/2018	Party Name: SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01101/AM19/	RLA File :05/24/040/00661/AM19/	Lic.No/Date:0510409786 26.02.2019	Deferred
99	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019 and followed by final reminder on 27.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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100	**Case No.:388/14/81-ALC2/2018**	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01106/AM19/	RLA File :02/24/040/00181/AM19/	Lic.No/Date:0210209027 28.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 06.08.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.			

101	**Case No.:387/14/81-ALC2/2018**	Party Name: PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01105/AM19/	RLA File :05/24/040/00690/AM19/	Lic.No/Date:0510409820 28.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019 and followed by final reminder on 12.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

102	**Case No.:58/2/81-ALC2/2019**	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01144/AM19/	RLA File :05/24/040/00709/AM19/	Lic.No/Date:0510409887 08.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 24.05.2019 followed by reminders on 11.07.2019 & 05.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

103	**Case No.:91/2/81-ALC2/2019**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01177/AM19/	RLA File :07/24/040/00257/AM19/	Lic.No/Date:0710114697 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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104	**Case No.:86/2/81-ALC2/2019**	Party Name: SATURN INDUSTRIES,	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/01172/AM19/	RLA File :07/24/040/00288/AM19/	Lic.No/Date:0710114695 22.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice Consultant (TEC-3): 1. Sl. No. 3, 4, 5, 11 & 11 (a) of the Standard Deficiency Format. The case stands deferred.			

105	**Case No.:2/2/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00002/AM20/	RLA File :05/23/040/00583/AM19/	Lic.No/Date:0510410092 29.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

106	**Case No.:10/2/81-ALC2/2019**	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00010/AM20/	RLA File :04/24/040/00284/AM19/	Lic.No/Date:0410165406 02.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 05.09.2019 for examination of the case. However, no comments are received. Hence, the Committee decided to wait for comments. The case stands deferred.			

107	**Case No.:17/2/81-ALC2/2019**	Party Name: UNIVERSAL FLEXIBLES PVT. LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00017/AM20/	RLA File :07/24/040/00307/AM19/	Lic.No/Date:0710114751 10.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

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	Case No.:1/3/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	Deferred
108	**Decision:** The Committee considered the case as per agenda and noted that MeitY has sought the following information from the applicant vide letter. No.: 17(26)/2019-IPHW dated 01.08.2019: 1. Details of export product. 2. Quantity of import item required for manufacturing one unit of export product for each export item separately. 3. Wastage claimed in manufacturing process. 4. Justification thereof. The case stands deferred.			

	Case No.:6/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00026/AM20/	RLA File :29/24/040/00001/AM20/	Lic.No/Date:2910025392 16.04.2019	Deferred
109	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 24.05.2019 followed by reminders on 11.07.2019 &05.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

	Case No.:7/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00027/AM20/	RLA File :29/24/040/00002/AM20/	Lic.No/Date:2910025393 16.04.2019	Deferred
110	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MSME for examination of the case on 24.05.2019 followed by reminders on 11.07.2019& 05.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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111	**Case No.: 8/3/81-ALC2/2019**	Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED	Meet No/Date: 12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00028/AM20/	RLA File :02/24/040/00005/AM20/	Lic.No/Date:0210209122 23.04.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on the basis of inputs given by Technical Authorities as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
74081990	Bus Ribbon 5mm 300 Mn (Tinned Copper)	8000.000 KG	1	74081190	COPPER WIRE ROD NON-FERROUS	1.01 Kgs/Kg content in the export product
			2	39234090	PLASTIC SPOOLS	As per Packing Policy

Note : Weight of Tin in the export product to be mentioned separately.

RA concerned may take suitable consequential action accordingly.

112	**Case No.:17/3/81-ALC2/2019**	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DHI for examination of the case on 27.05.2019 followed by reminders on 12.07.2019& 05.09.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

113	**Case No.:23/3/81-ALC2/2019**	Party Name: GANGES INTERNATIONALE (P) LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00043/AM20/	RLA File :04/24/040/00005/AM20/	Lic.No/Date:0410165543 01.05.2019	Approved

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 24.05.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410163844 dated 29.12.2017 in meeting

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No.15/81 held on 27.03.2019 on the basis of inputs given by Technical Authorities as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73269099	HD CLAW AND BALLAST TRAY (**Made of prime hot dip Zinc coated steel sheet of relevant grade)**	13.950 M.T	72104900	ZAM (ZINC ALUMINUM MAGNESIUM) STEEL **SHEET in** COIL	1.05 Kg/Kg content in the export product

Note:

1. The words "Made of prime hot dip Zinc coated steel sheet of relevant grade" may be added in the description of the export product.

2. The word "Sheet" may be added in the description of the import product.

RA concerned may take suitable consequential action accordingly.

114	**Case No.:1/5/81-ALC2/2019**	Party Name: APL METALS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00050/AM20/	RLA File :02/24/040/00008/AM20/	Lic.No/Date:0210209151 06.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME to expedite the comments.

The case stands deferred.

115	**Case No.:7/5/81-ALC2/2019**	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00056/AM20/	RLA File :03/94/040/00068/AM20/	Lic.No/Date:0310828816 07.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the repeat basis as approved for AA No. 0310817363 dated 28.11.2017 in Meeting No. 03/81 dated14.08.2018 on the basis of inputs given by Technical Authorities as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72261100	CRGO Slit Coils for Transformer Cores Width upto 600 MM	200.000 MT	72251100	CRGO Steel Sheet Coil Width 600 MM and above	203 MT @ 1.015 MT/MT content in the export product

RA concerned may take suitable consequential action accordingly.

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116	**Case No.:15/5/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00064/AM20/	RLA File :03/94/040/00096/AM20/	Lic.No/Date:0310829026 14.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME to expedite the comments.

The case stands deferred.

117	**Case No.: 16/5/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00065/AM20/	RLA File :03/94/040/00103/AM20/	Lic.No/Date:0310829084 16.05.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.09.2019 given by Consultant (TEC-3) as under:

Export item:

Sl. No.	ITCHS Code	Export Item Name.	Quantity
1	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/APC /XLPE/APC/PVC/1C X 4/4 SQ.MM	10000.000 Kilometer
2	85444920	INSULATED WIRE / CABLES - 0.6/1 KV/APC /XLPE/APC/PVC/1C X 6/6 SQ.MM	8000.000 Kilometer

Import items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	COPPER WIRE ROD : 8 MM DIA	Net + 1% wastage
2	39011090	XLPE COMPOUND	Net + 2.5% wastage
3	39042110	PVC RESIN	Net + 2.5% wastage
4	29173400	DI ISO NONYL PHTHALATE (D.I.N.P.)	Net + 2.5% wastage
5	44151000	WOODEN DRUMS (FLANGE)	As per packing policy

Note : Net content of inputs as contained in the export product should be specified.

RA concerned may take suitable consequential action accordingly.

118	**Case No.:28/5/81-ALC2/2019**	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00077/AM20/	RLA File :03/94/040/00121/AM20/	Lic.No/Date:0310829099 17.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was

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sent to MSME on 07.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME to expedite the comments.

The case stands deferred.

	Case No.:27/5/81-ALC2/2019	Party Name: PEARL INSULATIONS PVT. LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00076/AM20/	RLA File :07/24/040/00023/AM20/	Lic.No/Date:0710114910 17.05.2019	Approved

119 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0710113457 dated 20.06.2018 in Meeting No. 2/81 dated 01.05.2019 as per written comments given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76061200	Insulated Aluminium Coil (Preformed Coil) **(each coil weighing 4.60 Kg and containing 4.381 Kg. Of Aluminium)**	20160.000 Number	76051100	Aluminium Wire Rod (H12) - 14MM +/- 0.5MM	90 MT inclusive of 1% wastage

RA concerned may take suitable consequential action accordingly.

	Case No.:25/5/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00074/AM20/	RLA File :04/24/040/00027/AM20/	Lic.No/Date:0410165608 17.05.2019	Deferred

120 **Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

	Case No.:38/5/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00087/AM20/	RLA File :03/94/040/00129/AM20/	Lic.No/Date:0310829233 24.05.2019	Approved

121 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 18.09.2019 given by Consultant (TEC-3) as under:

Sl.	ITCHS	Import Item	Recommended

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No.	Code		Quantity
1	74081190	COPPER WIRE ROD : 8 MM DIA	Net + 1% wastage
2	76011010	PRIMARY UNALLOYED ALLUMINIUM **wire rod/wire/ingot**	Net + 1% wastage
3	39011090	XLPE COMPOUND	Net + 2.5% wastage
4	39042110	PVC RESIN	Net + 2.5% wastage
5	72172010	G.I. Wire	Net + 2% wastage
6	29173400	DI ISO NONYL PHTHALATE (D.I.N.P.)	Net + 2.5% wastage
7	39019090	Low Smoke Zero Halogen Compound (LSZH)	Net + 2.5% wastage

Note: (i) The words "wire rod/wire/ingot" may be added in the description of the import item at Sl. No. 2.

(ii) Net content of inputs as contained in the export product should be specified.

RA concerned may take suitable consequential action accordingly.

122	**Case No.:37/5/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00086/AM20/	RLA File :04/24/040/00039/AM20/	Lic.No/Date:0410165649 24.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

123	**Case No.:47/5/81-ALC2/2019**	Party Name: GESSMANN CONTROLLERS INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2019 18.09.2019	**Status:**
	HQ File :01/81/050/00096/AM20/	RLA File :07/24/040/00045/AM20/	Lic.No/Date:0710114993 31.05.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 12.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

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OFFLINE CASES

Sl. No.	Applicant's Name	HQ/RA File No.	Case History	Decision	Status
R1	VOITH HYDRO PRIVATE LIMITED 0510397430 Dated: 28.01.2016	01/81/050/0 0517/AM16/ 05/24/040/0 0530/AM16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 01.11.2016. The applicant vide letter dated 16.08.2019 has requested for ratification of ad-hoc norms.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case.	Deferred
R2	HAVELLS INDIA LTD. 0510391800 dated 29.10.2014	01/81/050/0 0469/AM15/ 05/23/040/0 0332/AM15/	The case was rejected in M. No.9/81 dated 11.08.2015 due to non-submission of reply of deficiency letter dated 11.05.2015. The applicant vide letter dated 03.01.2019 has requested for ratification of the norms of ratified Norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R3	JAIN METAL ROLLING MILLS 0410164169 dated 06.04.2018	01/81/050/0 0124/AM19/ 04/24/040/0 0268/AM18/	The case was rejected in M. No. 03/81 dated 14.08.2018 on the ground that there is no export item as "**Copper Scrap-Cable**". The applicant vide letters dated 07.01.2019 and 14.8.2019stated that there was a clerical error in the application. Correct description of export product is 'Copper scrap covered by ISRI code words Barely, Berry Brich/Cobra/Clove/Cocoa' and has requested for ratification of ad-hoc norms.	The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc the norms on repeat basis as approved for AA No. 0410164837 dated 31.10.2018 in Meeting No. 13/81-ALC2/2018 held on 27.02.2019 as under:	Approve d

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Copper scrap covered by ISRI code words Barely, Berry Brich/Cobra/Clo ve/Cocoa Copper Content 99%	150 MT	7404001 2	Copper wire scrap as per ISRI code Druid (AVG. CU CONTENT 51%).	299.911 MT inclusive of 3% wastage after effecting 51% recovery from scrap

2. Description of import and export items is amended as above as per information given by the applicant vide letter dated 14.8.2019 (copy enclosed).
3. Average percentage of Copper (Cu) in export item to be mentioned as 99%.
4. Average percentage of Copper (Cu) by weight in import item to be mentioned as 51%.
RA concerned may take suitable consequential action accordingly.

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R4	ANAND ARC LIMITED 0310819142 dated 14.02.2018	01/81/050/00007/AM19/ 03/94/040/00914/AM18/	The case was rejected in M. No. 02/81 dated 29.05.2018 on the ground that there is no correlation of between import and export items mentioned in the AA. The applicant vide letter dated 02.03.2019 has requested for ratification of ad-hoc norms and stated that the company is manufacturing of welding consumable products as per AWS standard. All products are manufactured in accordance with American welding standard (AWS) and export throughout the world.	The Committee decided to refer the case to Consultant (TEC-3) for examination and call the applicant for personal hearing.	Deferred
R5	JAIN METAL ROLLING MILLS 0410163751 dated 29.11.2017	01/81/050/00455/AM18/ 04/24/040/00155/AM18/	The case was rejected in M. No. 01/81 dated 15.05.2018 on the ground that export item is not specific and also percentage lead content in import item has not been specified. The applicant vide letters dated 24.11.2018 and 12.8.2019 specified the import item as 'Lead Scrap Rains' containing 53% Lead content and has requested to ratify the ad-hoc norms.	The matter was deliberated in the meeting and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410164123 dated 21.03.2018 in Meeting No. 13 dated 27.02.2019 as under:	Approved

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	LEAD INGOTS 99.97% PURITY / ANTIMONIAL LEAD (LEAD ANTIMONY ALLOY) / CALCIUM LEAD ALLOY (LEAD CALCIUM ALLOY) / LEAD ALLOY INGOT - LEAD CONTENT 90% TO 99%	2175 MT	78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4331.176 MT. Wastage should not be more than 6 % on net content basis.

2. Percentage of lead in import item is specified as 53%.
3. As per letter dated 12.8.2019 of the applicant, Export consist of 1730.42 MT of refined lead ingots purity more than 99.97% (Lead content 1729.90 MT) and 444.58 MT of Antimonial lead /lead alloy ingots with lead content 98% ((Lead content 435.688 MT) + Antimony 2%.

RA concerned may take suitable consequential action accordingly.

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R6	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/00325/AM12/ 07/24/040/00258/AM12/	The case was rejected in M. No.9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016.The case was considered in offline M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 8/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicant vide letter dated 01.05.2019 has furnished reply and requested to ratify the ad-hoc norms.	The Committee decided to refer the case to DHI for examination.	Deferred
R7	MEHTA TUBES LIMITED 0310813091 dated 05.05.2017	01/81/050/00138/AM18/ 03/95/040/01040/AM17/	The case was rejected in M. No.2/81 dated 29.05.2018 due to non-submission of reply of DIPP deficiency letter dated 09.08.2017. The applicant vide letter dated 18.04.2019 furnished the reply and requested to ratify the d-hoc norms.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case.	Deferred
R8	Valco Industries Ltd. 2210011493 Dated 10.06.2011	01/81/050/00035/AM18/ 22/21/040/00034/AM12/	The case was withdrawn in M. No.3/81-ALC2/2017 dated 02.05.2017 on the ground that the import of aluminium scrap is not allowed as per SION. The applicant vide letter dated 26.12.2017 has requested correction of wrong input description on shipping bill and PH for ratification of ad-hoc norms.	The Committee decided to refer the case to DPIIT for examination and call the applicant for personal hearing.	Deferred
R9	COSMOS ENGITECH PVT LTD. 3410042745 dated 09.12.2016	(Part file) 01/81/050/00606/AM17/ 34/24/040/00244/AM17/	The case was rejected in M. No. 2/81-ALC2/2018 dated 29.05.2018 due to non-submission of reply to DIPP deficiency letter dated 08.08.2017. The applicant vide letter dated 28.12.2018 has furnished reply and requested to ratify the norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred

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R10	GRAVITA INDIA LIMITED 1310048372 dated 09.09.2016	01/81/050/00364/AM17/ 13/24/040/00022/AM17/	The case was rejected in M. No.11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter dated 04.09.2018. The applicant vide letter dated 13.02.2019 has not furnished the reply of deficiency letter &requested to ratify the norms on repeat basis.	The Committee decided to call the applicant for personal hearing.	Deferred
R11	BHARAT HEAVY ELECTRICALS LIMITED 0510238811 dated 24.03.2009	01/81/050/00788/AM09/ 05/24/040/00699/AM09/	The case was considered in M. No: 26/81-ALC2/2009 dated 29.09.2009 and NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.11.2009.	The Committee decided to see file for the developments in the case after 2009.	Deferred
R12	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/00096/AM19/ 11/24/040/00006/AM18/	The case was ratified in M. No.5/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide their U. O. No.DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms.	The Committee decided to refer the case to DHI for examination.	Deferred
R13	TUBEX INDIA 0510400849 dated 19.12.2016	01/81/050/00544/AM17/ 05/24/040/00459/AM17/	The case was rejected in M. No.8/81-ALC2/2017 dated 11.07.2017 due to non-submission of reply of deficiencies raised by DIPP vide UO No. 12/5/2017-TSW/103 dated 24 /01/2017 sent vide letter dated 14.02.2017.	The Committee noted that the applicant has still not furnished reply of deficiency letter dated 14.02.2017. Hence, the Committee decided to ask the applicant to furnish requisite information.	Deferred
R14	EVERSENDAI CONSTRUCTION PRIVATE LIMITED 0410163235 Dated 15.06.2017	01/81/050/00205/AM18/ 04/24/040/00053/AM18/	The case was rejected in M. No.18/81-ALC2/2017 dated 21.11.2017 due to non-submission of reply of deficiencies raised by DIPP vide UO No. 12/57/2017-TSW/155 dated 25/07/2017sent vide letter dated 21.08.2017. The applicant vide letter dated 05.12.2017 & 23.08.2019 has furnished reply and requested to ratify the norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred

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R15	EVERSENDAI CONSTRUCTION PRIVATE LIMITED 0410163236 Dated 15.06.2017	01/81/050/00204/AM18/ 04/24/040/00054/AM18/	The case was rejected in M. No. 18/81-ALC2/2017 dated 21.11.2017 due to non-submission of reply of deficiencies raised by DIPP vide UO No. 12/57/2017-TSW/155 dated 25/07/2017sent vide letter dated 21.08.2017. The applicant vide letter dated 05.12.2017 & 23.08.2019 has furnished reply and requested to ratify the norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R16	SHINKWANG ELECTRONICS PRIVATE LIMITED 0510339369 dated 23.11.2012	01/81/050/00419/AM13/ 05/24/040/00313/AM13/	The case was rejected in M. No. 15/81-ALC2/2013 dated 08.10.2013 due to non-submission of reply to MSME deficiency letter vide U.O. No. 30(294)2011-ME dated 26.2.2013. The applicant vide letter dated 10.09.2019 has requested to ratify the norms. However, the applicant has not furnished reply to above mentioned deficiency letter.	The Committee decided to ask the applicant to furnish a copy of complete set of application, a copy of receipt of deposit a composition fee of Rs.5000/- for considering the case along with reply of deficiency letter of MSME.	Deferred
R17	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162/00580/AM11/ 34/24/040/00133/AM06/	The case was considered in Offline Agenda in M. No. 32/81 dated 25.10.2011. NC decided to reject the request of firm to allow import of Alloy Steel Coil as the above licence is issued under SION and inputs are allowed as per SION. If the firm has imported a different item, they should pay duty and get the case regularized. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in M. No.14/AM13 dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned Norms Committee for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 has enclosed copies of communications and other supporting documents and requested to ratify the norms.	The Committee decided to call the applicant for personal hearing to explain the case along with copies of shipping bills.	Deferred

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R18	NSIL EXPORTS LIMITED 5610004970 dated 08.08.2016	01/81/050/00300/AM17/ 56/24/040/00025/AM17/	The case was rejected in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the ground that no information was received from the applicant regarding license amendment sheet for export product description as per MoS vide U.O. No. 2(11)/2016-TD dated 29.12.2017. The applicant vide letter dated 17.12.2018 has furnished reply and requested to ratify the norms.	The Committee decided to refer the case to MoS for examination.	Deferred
R19	BHARAT HEAVY ELECTRICALS LIMITED 1110028321 dated 12.01.2018	01/81/050/00097/AM19/ 11/24/040/00007/AM18/	The case was ratified in M. No.5/81-ALC2/2018 dated 10.10.2018 as per DHI written comments vide U. O. No.3/58/2014-TSW(B). The applicant via mail dated 06.12.2018 requested for revision of norms for allowing deemed export benefit for rejected import item at Sl. No. 08 and with literature and technical write-up.	The Committee decided to refer the case to DHI for examination and call the applicant for personal hearing.	Deferred
R20	STERLITE POWER TRANSMISSION LIMITED 0310819587 Dated 07.03.2018	01/81/050/00030/AM19/ 03/95/040/00921/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated18.10.2018. The applicant vide letter received on 17.01.2019 has furnished the reply &requested for ratification of ad-hoc norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R21	GOEL STEELS 0510405509 dated 02.02.2018	01/81/050/00255/AM19/ 05/23/040/00429/AM18/	The case was ratified in M. No.6/81-ALC2/2018 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 16.08.2019 has requested to allow 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the same/similar applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R22	JAYNA STEEL INDIA 0510406390 dated 09.05.2018	01/81/050/00260/AM19/ 05/23/040/00062/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested for revision of fixed Norms.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the same/similar applicants manufacturing same/similar products. A decision would be taken	Deferred

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				based on the report of the study group.	
R23	SHIVALIK BIMETAL CONTROLS LTD. 0510399656 dated 08.09.2016	01/81/050/00397/AM17/ 05/24/040/00287/AM17/	The case was ratified in M. No. 13/81 dated 19.09.2017 as per DIPP comments vide their UO No.12/68/2017-TSW/45 dated 19.09.2017. The applicant vide letter dated 25.01.2018 has requested for revision of ratified norms.	The Committee decided to call the applicant for personal hearing.	Deferred
R24	CONSOLIDATED COIN COMPANY PVT LTD 0510405317 dt. 11.01.2018	01/81/050/00104/AM19/ 05/23/040/00387/AM18/	The case was ratified in M. No. 3/81 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. No.24/81 dated 21.2.2017. The applicant vide letter dated 17.12.2018 has Requested for revision of ratified Norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R25	KEI Industries Limited 0510407612 dated 27.08.2018	01/81/050/00702/AM19/ 05/23/040/00226/AM19/	The case was ratified in M. No. 12/81 dated 13.02.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has Requested for revision of ratified Norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination.	Deferred
R26	Bharat Wire Ropes Ltd 0310815138 dated 11.08.2017	01/81/050/00312/AM18/ 03/94/040/00404/AM18/	The case was ratified in M. No. 17/81 dated 07.11.2017 on repeat basis as per RA, Mumbai letter no. 03/94/040/404/AM18/38 dated 11.08.2017. The applicant vide letter dated 03.01.2019 has requested for fixation of ad-hoc norms on repeat basis in term of policy circular no. 14 dated 27.12.2018.	The Committee decided to refer the case to Consultant (TEC-3) for examination.	Deferred
R27	INDUSTRIAL METAL POWDERS INDIA PVT LTD. 3110067107 dated 06.07.2018	01/81/050/00562/AM19/ 31/83/040/00052/AM19/	The case was ratified in M. No. 3/81 dated 15.05.2019 on the recommendation of representative of MSME. The applicant vide letter dated 10.06.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to MSME for examination.	Deferred

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R28	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510409208 dated 07.01.2019	01/81/050/00947/AM19/ 05/23/040/00427/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 07.07.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R29	BHARAT HEAVY ELECTRICALS LIMITED 1110018794 dated 27.10.2008	01/81/050/00492/AM09/ 11/24/040/00024/AM09/	The case was ratified in M. No. 18/81 dated 04.08.2009 as per written comments of DHI vide U. O. No. 3(7)/2009/TSW(B)/334 dated 19.08.2009. The applicant vide letter dated 09.07.2018 has requested for revision of norms on actual import/utilization for import items at Sl. No. 3, 4, 9, 17, 20, 21, 24, 43 and 55 with justification.	The Committee decided to call the applicant for personal hearing.	Deferred
R30	RR KABEL LIMITED 0310823944 dated 24.09.2018	01/81/050/00505/AM19/ 03/95/040/00593/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 07.07.2019 has requested for revision of ratified norms.	The Committee decided to call the applicant for personal hearing.	Deferred
R31	BILCARE LIMITED 3110066383 dated 25.10.2016	01/81/050/00442/AM17/ 31/83/040/00099/AM17/	The case was ratified in M. No. 03/81 dated 14.08.2018 as per written comments of DIPP as approved for AA No. 3110066596 dated 17.02.2017 ratified in M. No. 19/81 dated 05.12.2017. The applicant vide letter dated 31.10.2018 has requested for revision of ratified norms.	The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Percentage net content of import item no. 1 to 3 in export product. 2. Percentage net content of import item no. 4 & 5 on solid content basis. The case stands deferred.	Deferred
R32	CONSOLIDATED COIN COMPANY PVT LTD 0510406615 dated 25.05.2018	01/81/050/00240/AM19/ 05/23/040/00082/AM19/	The case was ratified in M. No.7/81 dated 29.11.2018 as per written comments of Consultant (TEC-3). The applicant vide letter dated 11.03.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred

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R33	Apar Industries Ltd. 3410044571 dated 10.10.2018	01/81/050/0 0612/AM19/ 34/24/040/0 0221/AM19/	The case was ratified in M. No.4/81 dated 29.05.2019 as per written comments of Consultant (TEC-3) decided to fix the ad-hoc norms. The applicant vide letter dated 03.07.2019 has requested for revision of ratified norms.	The Committee decided to call the applicant for personal hearing.	Deferred
R34	ARMOR PLAST LIMITED 0710113842 dated 12.09.2018	01/81/050/0 0655/AM19/ 07/24/040/0 0156/AM19/	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms.	The Committee decided to ask the applicant to furnish copies of shipping bills.	Deferred
R35	P.K.STEEL AND METAL WORKS 0510408754 dated 04.12.2018	01/81/050/0 0937/AM19/ 05/24/040/0 0490/AM19/	The case was ratified in M. No. 5/81 dated 12.06.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R36	Ashish Foils Pvt. Ltd. 0510405415 dated 19.01.2018	01/81/050/0 0850/AM19/ 05/23/040/0 0414/AM18/	The case was ratified in M. No. 14/81 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant's representation received on 07.12.2019 with a request for revision of ratified norms.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R37	SHRI PARSHAV NATH IMPEX (INDIA) 0510407088 dated: 05.07.2018	01/81/050/0 0332/AM19/ 05/24/040/0 0202/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 19.04.2019 has requested for revision of ratified Norms.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred

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R38	Padmavati Export 0510406991 dated 28.06.2018	01/81/050/00299/AM19/ 05/24/040/00180/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant's representation received on 26.04.2019 with a request for revision of ratified norms.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R39	Padmavati Export 0510406414 dated 10.05.2018	01/81/050/00298/AM19/ 05/24/040/00020/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant's representation received on 26.04.2019 with a request for revision of ratified norms.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R40	VERSATILE CARD TECHNOLOGY PVT LTD. 0410163278 dated 27.06.2017	01/81/050/00290/AM18/ 04/24/040/00062/AM18/	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per comments of MeitY vide U. O. No. 17(43)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 08.07.2019 has requested for revision of ratified norms and stated that the NC allowed wastage at lowest but actual process wastage is higher than the allowed wastage.	The Committee decided to refer the case to MeitY for examination.	Deferred
R41	PRIYANKA INDIA PVT. LTD. 0510410078 dated 28.03.2019	01/81/050/01184/AM19/ 05/24/040/00724/AM19/	The case was ratified in M. No. 04/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R42	SANEET STEELS 510406371 dated 09.05.2018	(Part file) 01/81/050/00802/AM19/ 05/24/040/00069/AM19/	The case was ratified in M. No. 14/81-ALC2/2018 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 12.04.2019 has requested to revise the norms with 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred

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R43	ARMOR PLAST LTD 0710113649 Dated 27.07.2018	01/81/050/0 0448/AM19/ 07/24/040/0 0110/AM19/	The case was ratified as recommended by Consultant (TEC-3) with the condition that grade & diameter of SS to match in import & export item. The applicant vide letter dated 15.07.2019 has stated that they have already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they have requested to remove the word "Tubes" from the export item.	The Committee decided to ask the applicant to furnish copies of shipping bills.	Deferred
R44	HIND ALUMINIU M INDUSTRI ES LTD. 0310825143 dated 20.11.2018	01/81/050/0 0680/AM19/ 03/94/040/0 0686/AM19/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 13.08.2019 stated that the input used has been changed by the ALC without any intimation/discussion /approval from them. They have imported and used the Aluminium Coil in manufacture of export product. They have, therefore, requested to reinstate Aluminium Plates/Sheets/Coils/Slabs as applied by them in advance authorization.	The Committee decided to call the applicant for personal hearing.	Deferred
R45	ARMOR PLAST LTD 0710112339 dated 01.11.2017	01/81/050/0 0884/AM19/ 07/24/040/0 0217/AM18/	The case was ratified in M. No. 4/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has stated that they have already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they have requested to remove the word "Tubes" from the export item.	The Committee decided to ask the applicant to furnish copies of shipping bills.	Deferred
R46	PRIYANK A INDIA PVT. LTD. 510410088 dated 28.03.2019	01/81/050/0 1186/AM19/ 05/24/040/0 0745/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred

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R47	MOKSH EXIM 0510409095 dated 27.12.2018	01/81/050/0 0938/AM19/ 05/24/040/0 0542/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 taking cue from SION C-22 as recommended by MSME. The applicant vide letter dated 13.05.2019 has requested for revision of ratified norms.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferr
R48	INDUSTRI AL METAL POWDERS INDIA PVT LTD. 3110067249 dated 10.12.2018	01/81/050/0 0682/AM19/ 31/83/040/0 0141/AM19/	The case was ratified in M. No. 02/81-ALC2/2019 dated 01.05.2019 taking cue from approved AA No. 3110065614 dated 28.08.2015 as recommended by representative of MSME with the condition that the size of export should be less than size of import. The applicant vide letter dated 10.06.2019 & 01.07.2019 has requested to allow 25% wastage (instead of 9% wastage after 20% recovery from scrap) and import quantity may be suitably modified.	The Committee decided to refer the case to MSME for examination.	Deferred
R49	BHARAT WIRE ROPES LTD. 0310819950 dated 20.03.2018	01/81/050/0 0232/AM19/ 03/94/040/0 0983/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested for correction in quantity i.e. correction in calculation error in norm for item at Sr. No. 1 & 2. Enhancement in quantity of Zinc as allowed under SION C 670.	The Committee decided to ask the applicant to furnish details of calculations as stated by the applicant.	Deferred
R50	BHARAT WIRE ROPES LTD. 0310820591 Dated: 23.04.2018	01/81/050/0 0234/AM19/ 03/94/040/0 0039/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 14.06.2019 has requested for enhancement in quantity of Zinc as allowed under SION C 670.	The Committee decided to ask the applicant to furnish details of calculations as stated by the applicant.	Deferred
R51	BHARAT WIRE ROPES LTD. 0310819949 dated 20.03.2018	01/81/050/0 0233/AM19/ 03/94/040/0 0982/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested for correction in quantity i.e. correction in calculation error in norm for item at Sr. No. 1 & 2. Enhancement in quantity of Zinc as allowed under SION C 670.	The Committee decided to ask the applicant to furnish details of calculations as stated by the applicant.	Deferred

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R52	JAYNA STEEL INDIA 0510406419 dated 10.05.2018	01/81/050/00259/AM19/ 05/23/040/00072/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of representative of MSME and Consultant (TEC-3) with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant vide letter dated 10.04.2019 has requested for revision of ratified Norms.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R53	POLYCAB WIRES PVT. LTD. 0310819063 dated 09.02.2018	01/81/050/00021/AM19/ 03/95/040/00845/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in M. No. 23/81-ALC2/2017 dated 06.03.2018. The applicant vide letter dated 12.12.2018 has requested to reconsider following import items as under:- (a) Galvanised Steel Wire should be allowed 1.02Kgs./Kg. instead of 1.01 Kgs./Kg. (b) Copper Tape should be allowed 1.01 Kgs./Kg. instead of 1.02 Kgs./Kg.	The considered the case as per agenda and decided to modify the ad-hoc norms fixed earlier on the basis of inputs given by Technical Authorities as under: 1. Galvanised Steel Wire may be allowed 1.02 Kgs./Kg content in the export product. 2. Copper Tape may be allowed 1.01 Kgs./Kg content in the export product. **Note: The decision for other items will remain same as in Meeting No. 2/81-ALC2/2018 dated 29.05.2018.** RA concerned may take suitable consequential action accordingly.	Approved
R54	POLYCAB WIRES PVT. LTD. 0310819165 dated 15.02.2018	01/81/050/00022/AM19/ 03/95/040/00978/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in M. No. 23/81-ALC2/2017 dated 06.03.2018. The applicant vide letter dated 12.12.2018 has requested to reconsider import items Sl. No.6 i.e. Galvanised Steel Wire as 1.02Kgs./Kg. instead of 1.01 Kgs./Kg.	The considered the case as per agenda and decided to re-fix the ad-hoc norms on the basis of inputs given by Technical Authorities as under: 1. Galvanised Steel Wire may be allowed 1.02Kgs./Kg content in the export product. **Note: The decision for other items will remain same as in Meeting No. 2/81-ALC2/2018 dated 29.05.2018.** RA concerned may take suitable consequential action accordingly.	Approved

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R55	POLYCAB WIRES PVT. LTD. 0310816399 dated 17.10.2017	01/81/050/0 0472/AM18/ 03/95/040/0 0522/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018). The applicant vide letter dated 12.12.2018 requested for revision of ratified norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination.	Deferred
R56	POLYCAB WIRES PVT. LTD. 0310818249 dated 05.01.2018	01/81/050/0 0155/AM19/ 03/95/040/0 0806/AM18/	The case was ratified in M. No.3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018). The applicant vide letter dated 12.12.2018 requested for revision of ratified norms.	The Committee decided to refer the case to Consultant (TEC	Deferred
R57	POLYCAB WIRES PVT. LTD. 0310818064 dated 28.12.2017	01/81/050/0 0018/AM19/ 03/95/040/0 0787/AM18/	The case was ratified in M. No.2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in M. No.23/81-ALC2/2017 dated 06.03.2018. The applicant vide letter dated 12.12.2018 requested for revision of ratified norms.	The Committee decided to refer the case to Consultant (TEC	Deferred
R58	POWER GEAR LTD. 0710060192 dated 29.09.2018	01/81/050/0 0419/AM09/ 07/24/040/0 0359/AM09/	The case was ratified in M. No.28/81-ALC2/2009 dated 13.10.2009 (actually held on 11.11.2009) as per written comments of DHI vide U. O. No. 3(72)/2008/TSW(B)/373 dated 29.09.2009. The applicant vide letter dated 08.01.2019 stated that they had submitted request for review of the ratified norms vide letter dated 14.05.2013. The case was reconsidered in M. No. 08/81 dated 15.07.2014 and was rejected due to non-submission of reply. Now, the applicant vide letter dated 08.01.2019 has again requested for revision of ratified norms.	The Committee decid-ed to call the applicant for personal hearing.	Deferred
R59	POWER GEAR LTD. 0710063772 dated 23.03.2009	01/81/050/0 0779/AM09/ 07/24/040/0 0675/AM09/	The case was ratified in M. No. 26/81-ALC2/2009 dated 29.09.2009 (actually held on 04.11.2009) as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/415 dated 29.10.2009. The applicant vide letter dated 08.01.2019 has requested for revision of ratified norms i.e. the applicant requested to allow the item at Sl. No. 11 as it was deleted by NC.	The Committee decided to call the applicant for personal hearing.	Deferred

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R60	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406463 dated 15.05.2018	01/81/050/00329/AM19/ 05/24/040/00088/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R61	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406780 dated 07.06.2018	01/81/050/00330/AM19/ 05/24/040/00138/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 as per recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R62	JAYNA STEEL INDIA 0510406418 dated 10.05.2018	01/81/050/00261/AM19/ 05/23/040/00073/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested to revise their norms with 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R63	SIDDHI TRADERS 0510406537 dated 21.05.2018	01/81/050/00333/AM19/ 05/24/040/00093/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing quantity of import item with 7% wastage as per recommendation of Consultant (TEC-3). The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R64	JINDAL SAW LIMITED 0510400595 dated 02.12.2016	01/81/050/00452/AM17/ 05/23/040/00393/AM17/	The case was ratified in M. No. 6/81-ALC2/2017 dated 13.06.2017 as per DIPP UO. No.12/45/2017-TSW/89 dated 13.06.2017. The applicant vide letter dated 06.06.2019 has stated that NC had permitted less quantity of Polyethylene (HDPE) against Import Item No.13, 26 & 39 and requested to allow the differential quantity of Polyethylene	The Committee decided to refer the case to Consultant (TEC-3) for examination.	Deferred

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			(HDPE) as calculated and applied in the advance authorisation..		
R65	VOITH HYDRO PRIVATE LIMITED 0510340125 dated 05.12.2012	01/81/050/00427/AM13/ 05/24/040/00334/AM13/	The case was rejected in M. No. 15/81-ALC2/2013 dated 08.10.2013 due to non-submission of reply to DHI deficiency letter dated 15.04.2013. The applicant's reply dated 26.03.2014 along with their earlier reply dated 07.10.2013 were forwarded to DHI on 01.01.2015 and the case was considered in offline agenda in M. No. 16/81 dated 13.01.2015. The case was ratified in M. No. 1/81 dated 17.04.2015 as per written comments of DHI vide U.O. No. 3(4)/2013-TSW(B)/86 dated 19.02.2015. Now, the applicant vide letter received on 27.08.2019 has stated that they have already exported their goods on 30.09.2013 before fixation of norms on 17.04.2015. Therefore, they have requested to amend the export product description from Stator Core Lamination for 50 MW Hydro Generator-1Kg to Stator Core Lamination (Generator Parts) i.e. as per advance authorization.	On the basis of inputs given by Consultant (TEC-3), the Committee decided to modify the description of export item as 'Stator core lamination (Generator Parts)' Rest would remain the same. RA may take consequential action accordingly.	Approved
R66	MONTEX GLASS FIBRE IND PVT. LTD. 0310813758 dated 05.06.2017	01/81/050/00216/AM18/ 03/95/040/00190/AM18/	The case was ratified in M. No. 12/81-ALC2/2017 dated 05.09.2017 on repeat basis as approved for AA No. 0310791833 dated 09.12.2014 ratified in NC M. No. 8/81 dated 28.07.2015 as per DIPP comments vide UO No. 12/65/2017-TSW/101 dated 18 /09/2017. The applicant vide letter dated 01.11.2018 has requested for amendment in norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred

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R67	VOITH HYDRO PRIVATE LIMITED 0510368270 Dated: 11.10.2013	01/81/050/00425/AM14/ 05/24/040/00248/AM14/	The case was ratified in M. No.9/81-ALC2/2014 dated 30.07.2014 as per written comments of DHI vide U.O. No. 3(15)/2014/TSW(B) dated 24/07/2014. The applicant's representation received on 27.08.2019 with a request to re-fix the ad-hoc norms. The applicant stated that they have already exported their goods on 25.06.2014 before fixation of norms on 30.07.2014. Therefore, they have requested to amend the export product description from Rotor Rim for 50MW Hydro GENERATOR to Rotor Rim (Generator Parts) as per advance authorization.	On the basis of inputs given by Consultant (TEC-3), the Committee decided to modify the description of export item as 'Rotor Rim (Generator Parts)'. Rest would remain the same. RA may take consequential action accordingly.	Approved
R68	FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED 0810114560 dated 27.08.2012	01/81/050/00288/AM13/ 08/24/040/00142/AM13/	The case was ratified in M. No.: 5/81-ALC2/2013 dated 06.06.2013 as per written comments of MSME vide U.O. No. 30(256)/2010-ME dated 13.05.2013 as applied by the firm. The applicant vide letter 20.03.2019 requested for a copy of MSME letter No.: 30 (256)/2010-ME dated 13.05.2019 as mentioned in approved minutes of M. No. 05/81 dated 06.06.2013.	The Committee decided to send a copy of MSME U.O. No. 30(256)/2010-ME dated 13.05.2013 (copy enclosed) to the applicant.	Approved
R69	AJAY AGARWAL & SONS 0510406236 dated 26.04.2018	01/81/050/00402/AM19 05/23/040/00040/AM19/	The case was ratified in M. No.8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested for revision of ratified norms.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case.	Deferred
R70	Apar Industries Ltd. 3410044555 dated 08.10.2018	01/81/050/00616/AM19/ 34/24/040/00209/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 has requested for revision of ratified Norms.	The Committee decided to call the applicant for personal hearing.	Deferred

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R71	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510410184 dated 09.04.2019	01/81/050/00014/AM20/ 05/23/040/00001/AM20/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 on repeat basis as approved for AA No. 0510409208 dated 07.01.2019 in the M. No. 01/81 dated 10.04.2019. The applicant vide letter dated 08.08.2019 has requested for re-consider the case and allow 'Gross Quantity of Inputs', as asked by them in their application.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R72	PILOT INDUSTRIES LTD. 0510402645 dated 19.05.2017	01/81/050/00199/AM18/ 05/24/040/00073/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing the wastage of 5%. The applicant via email dated 21.11.2018 has requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R73	SANEET STEELS 0510407021 dated 29.06.2018	01/81/050/00328/AM19/ 05/24/040/00189/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage.	The Committee decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group.	Deferred
R74	SHIVALIK BIMETAL CONTROLS LTD. 0510398533 dated 17.05.2016	01/81/050/00197/AM17/ 05/24/040/00045/AM17/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat basis as approved for AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017. The applicant's representation received on 22.11.2018 with a request for revision of ratified norms.	The Committee decided to refer the case to MSME for examination.	Deferred
R75	VINDHYA TELELINKS LTD. 1110025730 dated 19.09.2011	01/81/050/00558/AM18/ 11/24/040/00027/AM12/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 as per DoT comments vide O. M. No.15-02/207-IP dated 14.05.2018. The applicant vide letter dated 22.10.2018 and 09.11.2018 has request for revision of ratified norms.	The Committee decided to refer the case to DoT for examination.	Deferred

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R76	CONSOLIDATED COIN COMPANY PVT LTD 0510405810 dated 07.03.2018	01/81/050/00103/AM19/ 05/23/040/00457/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC M. dated 21.2.2017. The applicant vide letter dated 17.12.2018 has request for revision of ratified norms of Export Product 'Coin Blanks (Consisting of Copper-65%, Nickel-10 And Zinc-25%)' under Advance Authorization No. 0510405810 dated 07.03.2018.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R77	ANGLO STEEL PVT. LIMITED 0310796525 dated 09.06.2015	01/81/050/00185/AM16/ 03/94/040/00165/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796525 instead of 0310798525.	The Committee decided to refer the case to Consultant (TEC-3) to examine ab-initio.	Deferred
R78	ANGLO STEEL PVT. LIMITED 0310796526 dated 09.06.2015	01/81/050/00184/AM16/ 03/94/040/00173/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796526 instead of 0310798526.	The Committee decided to refer the case to Consultant (TEC-3) to examine ab-initio.	Deferred
R79	ANGLO STEEL PVT. LIMITED 0310796527 dated 09.06.2015	01/81/050/00186/AM16/ 03/94/040/00182/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796527 instead of 0310798527.	The Committee decided to refer the case to Consultant (TEC-3) to examine ab-initio.	Deferred
R80	APAR INDUSTRIES LIMITED 3410044570 dated 10.10.2018	01/81/050/00613/AM19/ 34/24/040/00191/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 03.07.2019 has request for revision of ratified norms.	The Committee decided to call the applicant for personal hearing.	Deferred

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R81	NAGREEKA INDCON PRODUCTS (P) LTD. 0310815357 dated 23.08.2017	01/81/050/00336/AM18/ 03/95/040/00343/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 allowing the quantity of import item 1.05 Kg/Kg content in the export product. However, the applicant vide letter dated 18.03.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R82	GEEKAY WIRES LIMITED 0910065272 dated 14.07.2017	01/81/050/00505/AM18/ 09/24/040/00169/AM18/	The Committee considered the case in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 21.09.2018 has requested for allowing amendment in ITCHS code of export product in the AA. The applicant stated that ITCHS code was wrongly mentioned as 73170019 instead of 73170013 which is a clerical mistake.	The Committee decided that concerned RA may allow the correction in ITCHS code as per ITC(HS) classification.	Approved
R83	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510409513 dated 29.01.2019	01/81/050/00980/AM19/ 05/23/040/00462/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments were given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 30.04.2019. However, the applicant vide letter dated 03.09.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R84	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510408678 dated 29.01.2019	01/81/050/00551/AM19/ 05/23/040/00362/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments were given by DPIIT vide U.O. No.: P-47011/14/2019-TSW dated 30.04.2019. However, the applicant vide letter dated 03.09.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R85	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610005104 dated 23.03.2017	01/81/050/00187/AM18/ 56/24/040/00051/AM17/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of MoS vide U. O. No.: 2(6)/2017-TD dated 13.12.2018. The applicant vide letter dated 25.04.2019 has requested for revision of ratified norms as per the statement of the actual export made under the AA.	The Committee decided to refer the case to MoS for examination.	Deferred

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R86	JINDAL QUALITY TUBULAR LIMITED 0510401960 dated 15.03.2017	01/81/050/00036/AM18/ 05/23/040/00594/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination.	Deferred
R87	JINDAL QUALITY TUBULAR LIMITED 0510403717 dated 18.08.2017	01/81/050/00356/AM18/ 05/23/040/00190/AM18/	The case was ratified in M. No. 6/81-ALC2/2019 dated 26.06.2019 as per written comments dated 13.05.2019 given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination.	Deferred
R88	JINDAL SAW LTD. 0510395490 dated 31.08.2015	01/81/050/00301/AM16/ 05/23/040/00221/AM16/	The case was ratified in M. No. 22/81-ALC2/2015 dated 09.02.2016 as per written comments of DIPP vide U.O. No. 12/11/2016-TSW/88 dated 17.05.2016. The applicant vide letter dated 12.09.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to (TEC-3) for examination.	Deferred
R89	SVAM PACKAGING INDUSTRIES PRIVATE LIMITED 0510398071 dated 30.03.2016	01/81/050/00173/AM17/ 05/24/040/00626/AM16/	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018 as per written comments of DIPP vide F.No.7/176/2018-TSW dated 27.06.2018. The applicant vide letter dated 10.10.2018 has requested for revision of ratified norms.	The Committee decided to refer the case to DPIIT for examination.	Deferred
R90	Vedanta Limited, Madurai 3510044672 dated 17.02.2015	01/81/171/00019/AM16/ 35/24/039/00003/AM15/	The case was ratified in M. No. 1/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 06.06.2019 has requested for revision of ratified norms.	The Committee decided to refer the case to Consultant (TEC-3) for examination.	Deferred

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Standard Deficiency Format (SDF)

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
√	**19**	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, E-mail: nc2.dgft@nic.in, Office Tel.: 23061562, Extn.267.

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18/9/19

(7)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -.0710110119 DT. 19.07.2016

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 42.1P2 - 90.0 No

Net weight not less than 5,53,489.65 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	50,60,61,63,64,66 to 78	Components, allowed as per G.N.4
2.	79 to 81	Consumables Qty as applied for Value altogether restricted to 0.5 % of FOB Value
3.	Rest of the items	As applied for

16/09/19

SHAISH KUMAR

N C 2

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18/9/19

(11)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO - 0710110653 DT. 16.11.2016

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 47.6P - 33.0 No

Net weight not less than 2,71,113.10 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	66,71 to 83	Components, allowed as per G.N.4
2.	Rest of the items	As applied for

Shaish

SHAISH KUMAR 16/09/19

N C 2

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18/9/19

(13)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -.0710110885 DT. 02.01.2017

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 42.1P 2 - 240.0 No

Net weight not less than 14,75,972.4 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	49,58,59,61,63 to 75	Components, allowed as per G.N.4
2.	76 to 78	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value
3.	Rest of the items	As applied for

16/09/19
SHAISH KUMAR

N C 2

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18/9/19

(14)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -.0710111037 DT. 31.01.2017

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 42.1P 2 - 45.0 No

Net weight not less than 2,76,879.82 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	49,58,59,61,63 to 75	Components, allowed as per G.N.4
2.	76 to 78	Consumables Qty as applied for Value altogether restricted to 0.4 % of FOB Value
3.	Rest of the items	As applied for

Shaish 16/09/2019

SHAISH KUMAR

N C 2

16
18/9/19

(16)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -.0710111859 DT. 05.07.2017

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 42.1P2 - 225.0 No

Net weight not less than 13,85,229.54 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	49,58,59,61,63 to 75	Components, allowed as per G.N.4
2.	76 to 78	Consumables Qty as applied for Value altogether restricted to 1.0 % of FOB Value
3.	Rest of the items	As applied for

16/09/19

SHAISH KUMAR

N C 2

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18/9/19

(21)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO - 0710112408 DT. 14.11.2017

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 40.3P - 51.0 No

Net weight not less than 2,98,931.21 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	15,16,32,50 to 57	Components, allowed as per G.N.4
2.	58,59	Consumables Qty as applied for Value altogether restricted to 0.5 % of FOB Value
3.	Rest of the items	As applied for

Shaish
SHAISH KUMAR 17/09/19

N C 2

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22
18/9/19

(22)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO - 0710112465 DT. 27.11.2017

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 40.3P - 63.0 No

Net weight not less than 3,69,267.96 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	15,16,32,50 to 57	Components, allowed as per G.N.4
2.	58,59	Consumables Qty as applied for Value altogether restricted to 0.5 % of FOB Value
3.	Rest of the items	As applied for

17/09/2019

SHAISH KUMAR

N C 2

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18/9/19

(29)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO - 0710112899 DT. 28.02.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 56.9P - 36.0 No

Net weight not less than 3,90,115.02 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	62 to 64,68 to 73	Components, allowed as per G.N.4
2.	74 to 76	Consumables Qty as applied for Value altogether restricted to 0.65 % of FOB Value
3.	1	1089.72 Kg.
4.	Rest of the items	As applied for

17/09/19

SHAISH KUMAR

N C 2

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18/9/19

(30)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO - 0710112925 DT. 05.03.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 56.9P - 51.0 No

Net weight not less than 5,53,763.75 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY IN KGS
1	1.	7160.91
2.	12.	302.94
3.	17.	3032.46
4.	18.	3303.78
5.	20.	5783.40
6.	24.	1336.20
7.	25.	25725.93
8.	26.	4052.97
9.	28.	4047.36
10.	62 to 64,68 to 73	Components, allowed as per G.N.4
11.	74 to 76	Consumables Qty as applied for Value altogether restricted to 0.65 % of FOB Value
12.	Rest of the items	As applied for

17/09/2019

SHAISH KUMAR

N C 2

41 | 46 | 72 | 84
18/9/19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)
****

Subject:- M/s Sterlite Power Transmission Ltd, AA No.0310826355 Dated 14.01.2019, AA No.0310822770 Dated 01.08.2018, AA No.0310824865 Dated 01.11.2018 and AA No.0310822348 Dated 17.07.2018

Reference: -DGFT U.O.No. 01/81/050/00719/AM-19/DES-2/96 date. 01.08.2019 → 84
DGFT U.O.No. 01/81/050/00499/AM-19/DES-2/54 date. 28.06.2019 → 46
DGFT U.O.No. 01/81/050/00537/AM-19/DES-2/55 date. 28.06.2019 → 72
DGFT U.O.No. 01/81/050/00341/AM-19/DES-2/95 date. 01.08.2019 → 41

With reference to the above, the undersigned is directed to say that

Case1: AA No.0310826355 Dated 14.01.2019

1. Net weight of export item should be specified in the AA.
2. Import items at Sl.No. 1 and 3 should be of relevant grade and specification and import item at Sl.No. 2 should be of relevant grade and diameter as contained/utilized for the manufacturing of export items.
3. Quantity of import item at Sl.No. 1 should be allowed in the aluminium sheet form with up to 2% wastage with accountability clause.
4. Quantity of import item at Sl.No. 2 and 3 should be allowed as per SION C-7.
5. Quantity of import item at Sl.No. 4 should be deleted.

Case2: AA No.0310822770 Dated 01.08.2018

1. Net weight of export item should be specified in the AA.
2. Import items at Sl.No. 1, 3 and 5 to 7 should be of relevant grade and specification and import item at Sl.No. 2 should be of relevant grade and diameter as contained/utilized for the manufacturing of export items.
3. Quantity of import item at Sl.No. 1 should be allowed in the aluminium sheet form with up to 2% wastage with accountability clause.
4. Quantity of import item at Sl.No. 2 and 3 should be allowed as per SION C-7.
5. Quantity of import item at Sl.No. 4 should be deleted.
6. Quantity of import items at Sl.No. 5 to 7 should be allowed with up to 1% wastage with accountability clause.

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1

Case3: AA No.0310824865 Dated 01.11.2018

1. Net weight of export item should be specified in the AA.
2. Import items at Sl.No. 1 and 3 should be of relevant grade and specification and import item at Sl.No. 2 should be of relevant grade and diameter as contained/utilized for the manufacturing of export items.
3. Quantity of import item at Sl.No. 1 should be allowed in the aluminium sheet form with up to 2% wastage with accountability clause.
4. Quantity of import item at Sl.No. 2 and 3 should be allowed as per SION C-7.

Case4: AA No.0310822348 Dated 17.07.2018

1. Net weight of export item should be specified in the AA.
2. Import items at Sl.No. 1, 3, 4 and 5 should be of relevant grade and specification and import item at Sl.No. 2 should be of relevant grade and diameter as contained/utilized for the manufacturing of export items.
3. Quantity of import item at Sl.No. 1 should be allowed in the aluminium sheet form with up to 2% wastage with accountability clause.
4. Quantity of import item at Sl.No. 2 and 3 should be allowed as per SION C-7.
5. Quantity of import item at Sl.No. 4 should be deleted.
6. Quantity of import item at Sl.No. 5 should be allowed with up to 1% wastage with accountability clause.

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Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/7/2019-TSW,dated;29/08/2019

80
18/9/19

AA No. 0510409209 dt. 07.01.2019.

Reply dt. 10.06.19

On the basis of study group report, proposal is recommended as follows-

EP - Add "Coating thickness -(i) Epoxy 347 micron (ii) Adhesive 250 micron and (iii)polyproplene 1923 micron & coating area 63411.299 sq. mtr.

Import - 1 & 2 . 1.1 kg./kg. content of relevent grade for EP 1 & 2 respectively

3- upto 0.2 % of fob value of EP 2

4. Relevent Adhesive - 16.409 MT

5 .Polyproplene - 126.511 MT

16.09.19

DES II

83
18/9/19

AA No. 510409268 dt. 09.01.2019.

Reply dt. 02.07.19

On the basis of study group report, proposal is recommended as follows-

EP -Add "Coating thickness Epoxy 800 micron & coating area 186063.636 sq. mtr.

Import 1- Desciption & qty. as per Sl. No. 1 of SION C 593

2- Welding Wire - 4 kg./MT

3 to 6 - Upto 5% of fob value

7 - Relevent epoxy powder - 236.219 MT

8- Deleted

Grade & thickness of steel to match in import & export

16.09.19

DE&II

R-68
4/9/19

28
6-6-13

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms for export Automotive Castings (Machine) against advance authorisation no 0810114560 dated 27.8.2012 for M/s, Fitcast Founders & Engrs Pvt Ltd

DGFT may please refer to the reply received from M/s, Fitcast Founders & Engrs Pvt Ltd, vide reference no Nil dated 29.4.2013 for fixation of input output norms in respect of subject export product.

In this connection, it is stated that unit is exporting Automotive casting machined qty- 600 MT and sought import of resin -88.21 MT and catalyst -44.90 MT for casting the casting for export products. Unit in their reply has stated that the Resin which is Urea Formaldehyde and furfural alcohol, will be used with sand to make mould and core and will be required as 0.147 MT for manufacturing of one MT of casting. Similarly the Catalyst which is a Para toluene sulphonic acid and will be used with sand and resin for creating a hard bond by self hardening phenomena and will be required as 0.0735 MT for manufacturing of one MT of casting.

Unit is a registered SSI for manufacturing of SG Iron and cast iron castings. The unit has mentioned the requirement of inputs as shown above, and sought import of both the products indicating the Export weight of castings, i.e the import of relevant Resin 600x0.147 = 88.2 MT and of relevant Catalyst as 600x0.0735 = 44.1 MT .This office recommends the qty of both the imported inputs as applied for.

This issue with the approval of Director(ME) for taking a view by NC.

13/5/13

(KK Funda)
Asstt Director (ME)

Shri Muneesh Kumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC(MSME) UO note no 30(256)2010-ME dated 13.5. 2013